

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI 'FRIDAY-F' Bench : NEW DELHI

BEFORE SHRI G.S. PANNU, HON'BLE PRESIDENT
AND
SHRI KUL BHARAT, HON'BLE JUDICIAL MEMBER

ITA NO. 6069/DEL/2019
(AY 2015-16)

PRAVEEN KUMAR C/O RAJEEV GOEL & ASSOCIATES, CA, 179, BANK ROAD, AMBALA CANTT. HARYANA - 133001 (PAN: AAEPK3805B) (APPELLANT)	VS.	ITO, WARD 4(1), NEW DELHI ROOM NO. 390, C.R. BLDG. NEW DELHI (RESPONDENT)
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Appellant by : None
Respondent by : Shri Sanjay Kumar, Sr. DR.

Date of hearing : 23.12.2022
Date of pronouncement : 23.12.2022

ORDER

PER KUL BHARAT : JM

This appeal by the Assessee for the assessment year 2015-16 is directed against the Order of Learned CIT(A)-2, New Delhi.

2. None appeared on behalf of the Assessee before us at the time of hearing. However, the assessee's A.R. vide his letter dated NIL has

intimated that assessee had filed an application under Vivad Se Vishwas Scheme for settlement of the tax dispute and the same has been accepted by the Ld. PCIT vide Form-5 dated 22.2.2021. To support this contention he filed the copy of Form-5 dated 22.2.2021 issued by the Ld. PCIT, Delhi-7 which is placed on record. In view of above, he requested for withdrawal of the appeal filed by the assessee.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee's A.R. for withdrawal of the aforesaid appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the Open Court on 23rd December, 2022.

Sd/-

(G.S. PANNU)
PRESIDENT

Date: 23.12.2022

SR BHATNAGAR

Copy forwarded to: -

1. Appellant.
2. Respondent.
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(KUL BHARAT)
JUDICIAL MEMBER

Assistant Registrar